NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 01/2017 RT CP NO. 92/Chd/HRY/2017

DF Deutsche Forfait AG

Petitioner.

Versus.

M/s. Uttam Galva Metallics Limited.

....Respondent.

Present:

None for petitioner.

Mr. Anand Chhibbar, Sr. Advocate with Mr. Tarun Vir Singh Lehal,

Advocate for Caveator-Respondent.

The Paper Book of information filed by the petitioner was returned by the Registry on 6.7.2017 for removal of the objections as reported by the

Registry but the objections have still not been removed. Therefore, the case

has been listed for today. Learned Senior Counsel for the respondent submits

that this petition should, therefore, be held as having abated in view of the

proviso to Rule 5 of the Companies (Transfer of Pending Proceedings) Rules,

2016 as amended vide notification dated 29.06.2017.

The matter be now listed on 25.08.2017 and notice of hearing along with copy of this order be sent to the learned counsel for the petitioner by Speed Post.

(Justice R.P.Nagrath) Member (Judicial)

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August 07, 2017